

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 4194/2018

The 2nd day of November, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Neeru Rawal,
(Scientific Officer 'SC' Geology), Group 'A'
W/o Dr. Ravindra Kumar,
Aged about 54 years,
C-24, Sushant Apartments,
Sushant Lok-I, Gurgaon,
Haryana-122009. .. Applicant

(By Advocate : Shri Ashish Virmani)

Versus

1. Department of Atomic Energy,
Through its Director,
Atomic Minerals Directorate for
Exploration and Research,
1-10-153-156, AMD Complex,
Begumpet, Hyderabad
Telangana-500 016

Also at:

West Block-7, R.K. Puram,
New Delhi-110066.

2. Regional Director,
Atomic Minerals Directorate for
Exploration and Research,
West Block-7, R.K. Puram,
New Delhi-110066. .. Respondents

(By Advocate : Shri Ranjan Tyagi)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

Heard Shri Ashish Virmani, learned counsel for the applicant and Shri Ranjan Tyagi, learned counsel appeared on behalf of the respondents on receipt of advance notice.

2. The applicant, who is presently working as Scientific Officer 'SC' Geology under the 2nd respondent, filed the O.A. aggrieved by the Office Order No.AMD/R-133 dated 28.09.2018 (Annexure A-1), whereunder she was transferred from NR, New Delhi to SCR, Hyderabad.

3. It is submitted that the applicant made Annexure A-2 representation dated 04.10.2018 seeking cancellation of her transfer to Hyderabad by explaining various difficulties of the applicant, such as, ill health of herself and the family members etc. The learned counsel, while drawing our attention to Annexure A-4 dated 24.10.2018, also submits that the respondents, without considering the said representation, contemplating to relieve the applicant and compelling her to join at the new place of posting,

4. Shri Ranjan Tyagi, the learned counsel appearing for the respondents, while seeking time to file reply, submits that the applicant's request for seeking extension for reporting at the transferred place was considered and finally, she was given time to

join at the new place on or before 15.11.2018 and she will be stand relieved on the said date.

5. The Annexure A-4 dated 24.10.2018 has been passed on the request of the applicant for reporting at the new place of posting only. It does not say anything about accepting or rejecting the request of the applicant for consideration of cancellation of her transfer to Hyderabad.

6. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexure A-2 representation dated 04.10.2018 of the applicant and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within four weeks from the date of receipt of a certified copy of this order. Till then, the respondents shall maintain status quo obtaining as on today, qua the applicant. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

Order by **DASTI.**

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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